

(c) The FDI equity inflows during April to September, 2010 were US\$ 11.005 billion as compared to inflows of US\$ 15.273 billion during the corresponding period in 2009.

Non patentable traditional Indian products

175. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that traditional Indian products are not patentable;
- (b) if so, the reasons therefor; and
- (c) the steps being taken to patent the traditional processing methods?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (c) Yes, Sir. Traditional Indian products and processes are not patentable since they do not meet the criteria of patentability specified in the Indian Patents Act. Under Section 3(p) of the Indian Patents Act, "An invention which, in effect, is traditional knowledge or which is an aggregation or duplication of known properties of traditionally known component or components" is not patentable.

Illegal trade on tobacco

176. DR. JANARDHAN WAGHMARE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government is aware that due to illegal trade of tobacco products, Government is losing revenue worth several crore per year;
- (b) if so, the details thereof;
- (c) whether Government proposes to take effective steps to check such illegal trade of tobacco products; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (d) The information is being collected and will be laid on the Table of the House.

Increasing FDI in new sectors

†177. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

†Original notice of the question was received in Hindi.